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In the Central Administrative Tribunal, Hyderabad Bench
Hyderabad.

OA 53/95

Dt. 17-1-95

Between

V. Narasiah : Applicant

And

1. The Sub-Divisional officer
Telecommunications, Kamareddy,
Nizamabad.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doorsanchar
Bhavan, Hyderabad.

: Respondents

Counsel for the Applicant : Shri K. Venkateshwar Rao

Counsel for the Respondents : Shri N.R. Devaraj, Sr.CG

Coram

Hon'ble Shri A.V. Haridasan, Judicial Member

Hon'ble Shri A.B. Gorghi, Administrative Member

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O.A.No.53/95

Date of Order: 17.1.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

The prayer of the applicant is for a direction to the respondents to re-engage him as a casual mazdoor and to consider him for grant of temporary status/regularisation.

2. The applicant states that he was initially engaged under the respondents on 1.3.85 and he worked thereafter for various spells till 31.5.89. W.e.f. 1.6.89 he was not given any work. In support of his contention that he worked with the respondents for certain periods, ^{he has} ~~is~~ given the details of such work at Annexure A-1 to the OA.

3. Learned Standing Counsel for the Respondents states that the respondents would verify the factum of the working of the applicant under them and if satisfied would consider his case for re-engagement.

4. In view of the above this application is disposed of with the consent of learned counsel for both the parties with the following directions to the respondents:-

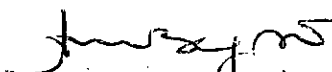
1. The respondents would verify the details of working of the applicant and if such details are found to be correct will consider his case for re-engagement in preference to freshers and those who rendered lesser number of days of work. For this purpose no casual labour who is presently working shall be discharged.

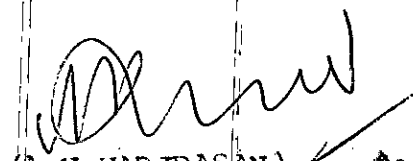
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2. The applicant will not be entitled to claim ^{condonation of} ~~any~~ break in service from the last date of engagement till his re-engagement.
3. The case of the applicant shall be considered for grant of temporary status/regularisation in accordance with the extant scheme/instructions.

The O.A. is ordered accordingly without any order as to costs.


(A.B. GORTHI)
Member (Admn.)


(A.V. HARIDASAN)
Member (Judl.)

Dated: 17th January, 1995

(Dictated in Open Court)


DEPUTY REGISTRAR (J)

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- To
1. The Sub Divisional Officer, Telecommunications, Kamareddy, Nizamabad,
 2. The Telecom District Engineer, Nizamabad.
 3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.
 4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
 5. One copy to Mr.N.R.Devaraj, Sr.CGSC, CAT, Hyderabad.
 6. One copy to Library, CAT, Hyderabad.
 7. One spare copy.

YLKR

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(3)

AND

THE HON'BLE MR.A.S.GORTHI : MEMBER(4)

DATED :

17/1/95

ORDER/JUDGEMENT.

M.A/R.P/C.P.No.

in

D.A.No. 53/95.

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered ✓

No order as to costs.

YLKR

